

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1213
ANSWERED ON:15.07.2004
CORRUPTION IN SANCTIONING OF PROPOSALS PROJECTS
Patil Shri Shrinivas Dadasaheb

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the norms and procedure for sanctioning a proposal/project under various schemes run by the Ministry;
- (b) whether the Government is aware that there is wide spread corruption in sanctioning of proposals/projects;
- (c) if so, the facts in this regard;
- (d) whether regional offices would be given sanctioning power to curb the corruption;
- (e) if so, the details thereof; and
- (f) the other changes/steps made/ to be made for proper sanctioning of proposal/project to root out the corruption?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT SMT. SUBBULAKSHMI JAGADEESAN)

(a) 100% assistance is provided under Central Sector Schemes. Under Centrally Sponsored Schemes assistance is provided on the basis of 90:10 in case of NGOs/Central Universities and 45:45:10 in case of others (Centre:State;Institutions). Assistance to State Governments/Apex Institutions is released on the basis of the proposals received from them, their action plan for the year and progress in utilization of funds released to them in the previous years. Grants to NGOs are sanctioned on the merits of the proposals received, keeping in view the recommendations of the State Governments and the authorized inspection agencies, utilization certificates and availability of funds. Detailed norms applicable scheme-wise are available on the Ministry's website <http://www.socialjustice.nic.in>

(b) & (c) This is not the case. If any particular matter comes to the notice of the Ministry, stringent action is taken against the defaulting officials and institutions.

(d) This Ministry does not have any regional offices.

(e) Does not arise.

(f) The Ministry has strengthened the monitoring of implementation of schemes. Besides the State Governments, designated agencies and officers of this ministry take up periodic inspections of the projects being implemented through the NGOs. Steps are also being taken for electronic transfer of funds to the grantee organizations.